

LOK SABHA

LIST OF BUSINESS

Monday, December 16, 2024 / Agrahayana 25, 1946 (Saka)

11 A.M.

QUESTIONS

1. **QUESTIONS** entered in separate list to be asked and answers given.

PAPERS TO BE LAID ON THE TABLE

Following Ministers to lay papers on the Table:-

2. **SHRI GAJENDRA SINGH SHEKHAWAT** for Ministry of Culture;
3. **SHRI JAYANT CHAUDHARY** for Ministry of Skill Development and Entrepreneurship and Ministry of Education;
4. **SHRI PANKAJ CHAUDHARY** for Ministry of Finance;
5. **SHRI KIRTIVARDHAN SINGH** for Ministry of Environment, Forest and Climate Change;
6. **SHRI SUKANTA MAJUMDAR** for Ministry of Education; and
7. **SHRI HARSH MALHOTRA** for Ministry of Corporate Affairs.

(Printed on a Separate list)

REPORTS OF STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

8. SMT. KANIMOZHI KARUNANIDHI

SHRI RAJMOHAN UNNITHAN to present the following Reports (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution:-

- (1) Fifth Report on Demands for Grants (2024-25) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Sixth Report on Demands for Grants (2024-25) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

REPORTS OF STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT

9. SHRI BASAVARAJ BOMMAI

SHRI RUDRA NARAYAN PANY to present the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- (1) First Report on 'Demands for Grants (2024-25)' of the Ministry of Labour & Employment.
 - (2) Second Report on 'Demands for Grants (2024-25)' of the Ministry of Textiles.
 - (3) Third Report on 'Demands for Grants (2024-25)' of the Ministry of Skill Development & Entrepreneurship.
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REPORTS OF STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

10. SHRI AZAD KIRTI JHA

SMT. KRITI DEVI DEBBARMAN to present the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2024-25):-

- (1) First Report on Action Taken by the Government on the observations/recommendations of the Committee contained in their Forty Sixth Report (Seventeenth Lok Sabha) on 'Insecticides & Pesticides — promotion and development including safe usage — licensing regime for insecticides' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
 - (2) Second Report on Action Taken by the Government on the observations/recommendations of the Committee contained in their Fiftieth Report (Seventeenth Lok Sabha) on 'Promotion of Medical Device Industry' pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.
 - (3) Third Report on 'Demands for Grants (2024-25)' pertaining to the Department of Fertilizers.
 - (4) Fourth Report on 'Demands for Grants (2024-25)' pertaining to the Department of Chemicals and Petrochemicals.
 - (5) Fifth Report on 'Demands for Grants (2024-25)' pertaining to the Department of Pharmaceuticals.
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ACTION TAKEN STATEMENTS OF STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

11. SHRI AZAD KIRTI JHA

SMT. KRITI DEVI DEBBARMAN to lay on the Table Six Action Taken Statements (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in the following Action Taken Reports of the Standing Committee on Chemicals and Fertilizers (2024-25):-

- (1) Action Taken Statement on Forty-seventh Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the observations/recommendations of the Committee contained in their Thirty-ninth Report (17th Lok Sabha) on 'NANO fertilizers for sustainable crop production and maintaining soil health' of the Department of Fertilizers.
- (2) Action Taken Statement on Forty-eighth Report of the Standing Committee on Chemicals and Fertilizers on action taken by the Government on the observations/recommendations of the Committee contained in their Fortieth Report (17th Lok Sabha) on 'Demands for Grants (2023-24) of the Department of Fertilizers'.
- (3) Action Taken Statement on Fifty-first Report of the Standing Committee on Chemicals and Fertilizers on action taken by the Government on the observations/recommendations of the Committee contained in their Forty-first Report (17th Lok Sabha) on 'Demands for Grants (2023-24) of the Department of chemicals and Petrochemicals'.

- (4) Action Taken Statement on Forty- Fifth Report of the Standing Committee on Chemicals and Fertilizers on action taken by the Government on the observations/ recommendations of the Committee contained in their Forty- Second Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' of the Department of Pharmaceuticals.
 - (5) Action Taken Statement on Fifty-second Report of the Standing Committee on Chemicals and Fertilizers on action taken by the Government on the observations/ recommendations of the Committee contained in their Forty-third Report (17th Lok Sabha) on 'Planning for fertilizers production and import policy on fertilizers including GST and import duty thereon' of the Department of Fertilizers.
 - (6) Action Taken Statement on Forty-ninth Report of the Standing Committee on Chemicals and Fertilizers on action taken by the Government on the observations/recommendations of the Committee contained in their Forty-fourth Report (17th Lok Sabha) on 'Fertilizers Subsidy Policy and Pricing Matters including need to continue Urea Subsidy Scheme' of the Department of Fertilizers.
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**FINAL ACTION TAKEN STATEMENTS OF THE STANDING
COMMITTEE ON COAL, MINES AND STEEL**

12. SHRI ANURAG SINGH THAKUR

DR. MANNA LAL RAWAT to lay the following Final Action Taken Statements (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

- (1) Thirty-second Report (17th Lok Sabha) on action taken by the Government on the observations/recommendations contained in Twenty-eighth Report (17th Lok Sabha) on 'Demands for Grants (2022-23)' relating to the Ministry of Steel.
- (2) Thirty-third Report (17th Lok Sabha) on action taken by the Government on the observations/recommendations contained in Twenty-ninth Report (17th Lok Sabha) on 'Demands for Grants (2022-23)' relating to the Ministry of Mines.
- (3) Thirty-fourth Report (17th Lok Sabha) on action taken by the Government on the observations/recommendations contained in Thirtieth Report (17th Lok Sabha) on 'Demands for Grants (2022-23)' relating to the Ministry of Coal.
- (4) Thirty-fifth Report (17th Lok Sabha) on action taken by the Government on the observations/recommendations contained in Thirty First Report (17th Lok Sabha) on the subject 'Development of Aluminium and Copper Industries in the Country' relating to the Ministry of Mines.
- (5) Forty-first Report (17th Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Thirty-sixth Report (17th Lok Sabha) on the subject 'Skill

- Development in Steel Sector' relating to the Ministry of Steel.
- (6) Forty-second Report (17th Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Thirty-seventh Report (17th Lok Sabha) on the subject 'Import of Coal –Trends and Issue of Self Reliance' relating to the Ministry of Coal.
 - (7) Forty-third Report (17th Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Thirty-eighth Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' relating to the Ministry of Coal.
 - (8) Forty-fourth Report (17th Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Thirty-ninth Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' relating to the Ministry of Mines.
 - (9) Forty-fifth Report (17th Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Fortieth Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' relating to the Ministry of Steel.
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LEGISLATIVE BUSINESS

Bills to be introduced

The
Constitution
(One Hundred
and
Twenty-Ninth
Amendment)
Bill, 2024.

13. SHRI ARJUN RAM MEGHWAL to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Union
Territories
Laws
(Amendment)
Bill, 2024.

14. SHRI ARJUN RAM MEGHWAL to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963, the Government of National Capital Territory of Delhi Act, 1991 and the Jammu and Kashmir Reorganisation Act, 2019.

ALSO to introduce the Bill.

15. MATTERS UNDER RULE 377.

SUPPLEMENTARY DEMANDS FOR GRANTS

16. DISCUSSION AND VOTING on the Supplementary Demands for Grants - First Batch for 2024-2025 (Printed on separate list).

(Cut motions printed on separate list to be moved)

LEGISLATIVE BUSINESS*Contingent Notices of Bill**Appropriation Bills for introduction, consideration and passing*

17. SHRIMATI NIRMALA SITHARAMAN to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2024-25.

ALSO to introduce the Bill.

*@ The
Appropriation
(No.3) Bill, 2024.*

18. SHRIMATI NIRMALA SITHARAMAN to move that the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2024-25, be taken into consideration.

ALSO to move that the Bill be passed.

@ To be taken up in case Supplementary Demands for Grants for 2024-25, are voted.

LEGISLATIVE BUSINESS

Bill for consideration and passing

The
Readjustment of
Representation
of Scheduled
Tribes in
Assembly
Constituencies
of the State of
Goa Bill, 2024.

19. SHRI ARJUN RAM MEGHWAL to move that the Bill for enabling reservation of seats in accordance with article 332 of the Constitution for effective democratic participation of members of Scheduled Tribes and to provide for the readjustment of seats in the Legislative Assembly of the State of Goa, in so far as such readjustment is necessitated by inclusion of certain communities in the list of the Scheduled Tribes in the State of Goa and for matters connected therewith or incidental thereto, be taken into consideration.

(Amendments printed on separate list to be moved)

ALSO to move that the Bill be passed.

NEW DELHI;
December 13, 2024
Agrahayana 22, 1946 (Saka)

UTPAL KUMAR SINGH
Secretary General